

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 55/91
XXX XXX

199

DATE OF DECISION

31.1.1991

KR Prasannakumar and others Applicant (s)

Mr P Sivan Pillai Advocate for the Applicant (s)

Versus

Union of India rep. the General Manager, Southern Railway, Madras-3 and others. Respondent (s)

Mrs Sumathi Dandapani Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri NV Krishnan, A.M

We have heard the learned counsel for the applicants. The prayer is that the respondents should be directed not to revert the applicants from the post of Lift Operator until replaced by duly selected promotees/persons.

2 The learned counsel for the respondents submits that there are no regular posts of Lift Operator in the skilled category. At present, the lift is operated by rotation using services of Khalasis for which they get some overtime allowance so that, as ^{far} ~~soon~~ as possible, all of them get the benefit of overtime allowance.

3 The applicant will have a grievance only when regular posts of Lift Operators are created, and they are not considered ~~for appointment~~ ^{his case}. At present, this application is premature and

therefore, we reject the same, preserving the right of the applicant to approach the proper forum for such relief, as may be advised, if a grievance arises in this regard *in future*


(AV Haridasan)
Judicial Member


31.1.91
(NV Krishnan)
Administrative Member

31-1-1991